

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd and 4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001

Dy. No. 436/2.3.2015

Dated: 5.3.2015

To

Shri S.N.Gaikwad
Chief Executive Officer
REC Transmission Projects Company Limited
12-12,UGF, Antriksh Bhawan,
22, KG Marg, New Delhi-110 001,

Dear Sir,

Sub: Application under Sections 63 and 14 of the Electricity Act, 2003 for adoption of Transmission charges and grant of transmission licence with respect to Transmission System Strengthening associated with Vindhyaal-V being established by Vindhyaal Jabalpur Transmission Limited.

With reference to application filed by Vindhyaal Jabalpur Transmission Limited on the subject mentioned above you are, as a Bid process Coordinator, directed to file the following information/documents with index, on affidavit, latest by 26.3.2015:

- (i) Copy of the intimation letter to the Commission;
- (ii) Nature of deviation in RfP/RfQ/Bidding guidelines, if any;
- (iii) Copy of the communication issued by Empowered Committee on identifying Transmission scheme;
- (iv) Copy of the Request for Qualification (RfQ) documents;
- (v) Copy of the Request for Proposal (RfP) bids documents;
- (vi) Copy of Bid Evaluation Report along with the financial bid of other bidders and computation (soft copy) of levelised transmission charges of each bidder;
- (vii) Detailed write up on complete process of competitive bidding including the number of bidders at the RfQ and RfP stages, evaluation of the bids by the bid process consultant on technical as well as financial parameters, minutes of the deliberation of the Evaluation Committee etc.;
- (viii) Comparison of levelised tariff quoted by bidder vis-a-vis levelised tariff worked out as per CERC Tariff Regulations on the basis of capital cost as assessed by CEA/CTU as per the benchmarking capital cost of CERC.
- (ix) Key milestones in the bidding process i.e date in chronological order; and
- (x) All documents should be properly paginated.

(T. D. PANT)
Deputy Chief (Legal)